

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NOs. 405 OF 2007 & 131 OF 2008

Tuesday, this the 26th day of August, 2008.

CORAM:

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr. K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

1. OA 405/07 :

V.G.Bhaskaran
SPA/Grade I/Diesel ERS, Ministry of Railways
Diesel Loco Shed, Ernakulam
Residing at Thittethara House
Gandhi Nagar, Kadavanthra P.O.
Cochin - 682 020

Applicant

(By Advocate Mr. Siby J Monippally)

V.

Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division, Trivandrum

Respondent

(By Advocate Mr. K.M.Anthru)

2. OA 131/08 :-

V.G.Bhaskaran
SPA/Grade I/Diesel ERS
Diesel Loco Shed, Ernakulam
Residing at Thittethara House
Gandhi Nagar, Kadavanthra P.O.
Cochin - 682 020

Applicant

(By Advocate Mr. Siby J Monippally)

V.

1. Union of India represented by
Chief Motive Power Engineer
Head Quarters Officer
Personnel Branch, Chennai

2. Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division,
Trivandrum

Respondents

(By Advocate Mr. Thomas Mathew Nellimoottil)

The applications having been heard on 26.08.2008, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

The Applicant has filed OA 405/07 seeking a direction to the respondents disburse the salary and other consequential benefits for the period from 30.06.2004 to 02.11.2006. When the matter was taken up for hearing today, counsel for applicant , Shri Siby J Monippally submitted that he had filed another OA No.131 of 2008, impugning an order dated 30.01.2008 confirming the penalty of reduction to the post of SPA-Grade II on pay Rs.5000/- in scale of Rs.4000-6000 for a period of two years with cumulative effect from the date of joining for duty on reinstatement in service.

2. At the request of counsel for applicant, we have called for OA 131/08 and perused the same.

3. Counsel for applicant in these two cases wants to withdraw both the OAs and to file a comprehensive one. The learned counsel for respondents, Mr.K.M.Anthru in OA 405/07 and Mr.Thomas Mathew Nellimoottil in OA 131/08 have no objection to the aforesaid course of action suggested by the counsel for applicant. Accordingly, the applicant is permitted to withdraw both these OAs and to file a comprehensive OA seeking appropriate relief within one month. No costs.

Dated, the 26th August, 2008.



Dr. K.S. SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER